



2026:AHC:18361-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1146 of 2026

Choudhary Multispecialty Hospital

.....Petitioner(s)

Versus

Union Of India And 5 Others

.....Respondent(s)

Counsel for Petitioner(s) : Sanjay Maurya

Counsel for Respondent(s) : A.S.G.I., Alok Kumar Singh, C.S.C.,
Shiv Kumar Pal

Court No. - 2

HON'BLE ATUL SREEDHARAN, J.

HON'BLE SIDDHARTH NANDAN, J.

1. Heard Sri Sanjay Maurya, learned counsel for the petitioner, Sri Shiv Kumar Pal, learned counsel for Union of India and Sri Alok Kumar Singh, learned counsel for respondent nos. 4 to 6.

2. The case of the petitioner which is a hospital, is undisputedly identical to that of the petitioner in Writ-C No.21383 of 2025, (Galaxy Surgical and Maternity Center). The petitioner in Writ-C No.21383 of 2025 and the present petitioner received communication through email informing them that the EDC (Empanelment Disciplinary Committee)/respondents no. 4 & 5, ordered the immediate suspension of the empanelment of the petitioner from the list of State Agency for Comprehensive Health and Integrated Service (SACHIS) under the Ayushman Bharat, Pradhan Mantri Jan Arogya Yojana (AB-PMJAY). The communication on the basis of which the empanelment of the petitioner's hospital was suspended reads as under:-

"We are here to inform you that EDC (Empanelment Disciplinary Committee) action Immediate Suspension is raised against your facility HOSP9P71588 NHA."

3. The coordinate Bench, in the case of Galaxy Surgical and Maternity Center, had set aside the impugned order suspending the empanelment on the ground of violation of the guidelines on the processes for empanelment of hospitals not being followed.

4. The brief order passed by the coordinate Bench, however, succinctly reproduces the paragraphs of the scheme in order to hold that the procedure mentioned therein has not been followed and therefore, the suspension of empanelment of the petitioner in that case (Galaxy Surgical and Maternity

Center) was manifestly illegal and therefore, the impugned order was quashed and liberty granted to the respondents to proceed strictly in accordance with the procedure prescribed in the scheme.

5. Learned counsel for the respondents however, has relied upon an order passed by another coordinate Bench in Writ-C No.20885 of 2025 with succeeds the order passed by the coordinate Bench (Galaxy Surgical and Maternity Center).

6. Having gone through the order relied upon by the learned counsel for the State passed in Writ-C No.20885 of 2025, the coordinate Bench also in the identical case of Select Hospital vs. Union of India and 4 others held that the plea of an alternate remedy which was raised by the respondents- Union of India was rejected by the coordinate Bench on the ground that principles of natural justice was not followed.

7. Show cause notices have been issued to the petitioner dated 11.7.2025 and 14.8.2025 which is a post a decisional notice which would still be violative of the principles of natural justice.

8. Under the circumstances, this Court following the orders passed by the coordinate Bench in (Galaxy Surgical and Maternity Center), sets aside the impugned order and grants liberty to the respondents to proceed against the petitioner after according it a reasonable opportunity of being heard.

9. This Court has been informed by learned counsel for the respondents that the entire process of inquiry has already been concluded. Under the circumstances, the formal order be passed within three weeks from the date of communication of this order.

10. With the aforesaid observation, the writ petition stands disposed of.

January 27, 2026

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(Siddharth Nandan,J.) (Atul Sreedharan,J.)